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CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. OA 350/01327/2015

Date of order : 14.9.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr.R.Bandyopadhyay, Administrative Member

PAROMITA CHATTERJEE (BHOWMICK)

VS

UNION OF INDIA & ORS. (POSTS)

For the applicant : Mr.B.Chatterjee, counsel

For the respondents: Mr.S.Banerjee, counsel

O R D E R

Ms.Bidisha Banerjee, J.M.

Heard Id. Counsels for the parties.

2. Annexure A/8 to the OA manifests that the authorities have already taken a decision to place the matter before the next Circle Relaxation Committee meeting for reconsideration in PA/SA cadre against the earmarked vacancies for the year 2014. The applicant has sought for quashing this communication.

3. In our considered opinion the communication is not an impugned order affecting the rights of the applicant. It rather favours his consideration in the next meeting of the CRC. It is also noticed that in the last CRC which was held on 16.6.15 the applicant could not be granted appointment against 13 available vacancies since he scored less than the last selected candidate.

4. In such view of the matter and in absence of any impugned order infringing any constitutional right or statutory right of the applicant the OA is disposed of with a direction upon the authorities to place the case before the next CRC for appropriate consideration. The decision of the CRC shall accordingly govern the case of the present applicant.

5. The OA is accordingly disposed of. No order is passed as to costs.

(R.BANDYOPADHYAY)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)